

G.S.R. ... (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 45/2005-Customs, dated the 16<sup>th</sup> May, 2005 published in the Gazette of India, Extraordinary, vide number G.S.R. 318 (E), dated the 16<sup>th</sup> May, 2005, namely:-

In the said notification, for the words, “produced or manufactured in”, the words “cleared from” shall be substituted.

[F. No. 334/3/2011 –TRU]



(Sanjeev Kumar Singh)

Under Secretary to the Government of India

Note. - The principal notification No. 45/2005-Customs, dated the 16<sup>th</sup> May, 2005 was published in the Gazette of India, Extraordinary, vide G.S.R. 318(E), dated the 16<sup>th</sup> May, 2005 and was last amended by notification No. 19/2007-Customs, dated the 27<sup>th</sup> February, 2007 published in the Gazette of India, Extraordinary, vide G.S.R. 110 (E) dated the 27<sup>th</sup> February, 2007.